## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560038.

Dated:

8 OCT 1993

APPLICATION NO(S)

688 of 1993.

APPLICANTS: M.Balan

v/s. RESPONDENTS: Secretary, Ministry of Defence, New Delhi and Others.

TO.

- 1. Sri.R.S.Hedge, Advocate,
  No.231, Upstairs, Laxminivas,
  Subedarchathram Road,
  Anandrao Circle,
  Bangalore-9.
- 2. The Director,
  Gas Trubine Research Establishemt,
  Suranjandas Road, Post Bag No.7575,
  Bangalore-560 093.
- 3. Sri.M.Vasudeva Rao, Central Govt.Stng.Counsel, High Court Bldg,Bangalore.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore,

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on Fourth October, 1993.

Jesued 9

DEPUTY REGISTRAR JUDICIAL BRANCHES. 87 w (33

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#### 2 ORDER

The controversy raised herein is actually covered by the judgement of this Tribunal in A. Nos. 458 to 500/ 1990 disposed off on 30.12.91 - R. Pinto and others v. Union of India and others. Following the order made in OAs referred to supra, we direct the Department to consider the claim of the applicant for awarding the benefit of the judgement rendered in Pinto's case referred to above. The Department will take a decision in this behalf within three months from the date of receipt of a copy of this order. No costs.

W

Sd

Member (A)

Sd-

Vice Chairman

TRUE COPY

SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH BANGALORE

#### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex. Indiranagar, Bangalore-38.

Miscellaneous Applications No.44/94 Dated: and 45794 in

3 FEB 1994

APPLICATION NO(s) 688 of 1993.

MPPLICANTS: M. Balan

RESPONDENTS: Secretary, M/o. Defence, New Delhi and Others.

. TO.

- 1. Sri.R.S.Hegde, Advocate, No.231, Upstaris, Laxminivas, S.C. Road, Anandarao Circle, B'lore-9.
- 2. Sri.M. Vasudeva Rao, C.G.S.C., High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore. -×××-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 24-01-1994.

Issues on 3/2/94

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DEPUTY REGISTRAR

JUDICIAL BRANCHES.

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# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE FOURTH DAY OF OCTOBER, 1993

#### Present:

Hon'ble Justice Mr. P.K. Shyamsundar... Vice Chairman
Hon'ble Mr. V. Ramakrishnan
... Member (A)

#### APPLICATION NO. 688/93

M. Balan, aged about 52 years, S/o late Mutthu, working as Civilian MTD Grade\_I Driver, M.T. Section, (G.T.R.E.) Gas Turbine Research Establishment, Suranjandas Road, P.B. No. 7575, Bangalore\_560 093.

.. Applicant

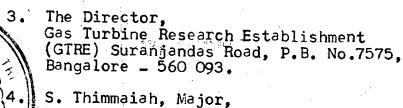
(Shri R.S. Hegde, Advocate)

Vs.

The Union of India, represented by Secretary, Ministry of Defence, Government of India, New Delhi-110011.

राख मेव जयते

 The Scientific Adviser to Raksha Mantry and Director General, Research & Development Organisation, Ministry of Defence, New Delhi-110011.



S. Thimmaiah, Major,
M.T.D. Grade\_I Driver, M.T. Section,
Gas Turbine Research Establishment,
(GTRE) Suranjandas Road, PB No. 7575,
Bangalore \_ 560 093.

( Shri M. Vasudeva Rao, Advocate )

This application having come up before this Tribunal today for orders, Hon'ble Justice Mr. P.K. Shyamsundar, Vice Chairman, made the following:



## ORDER

The controversy raised herein is actually covered by the judgement of this Tribunal in A. Nos. 458 to 500/ 1990 disposed off on 30.12.91 - R. Pinto and others v. Union of India and others. Following the order made in OAs referred to supra, we direct the Department to consider the claim of the applicant for awarding the benefit of the judgement rendered in Pinto's case referred to above. The Department will take a decision in this behalf within three months from the date of receipt of a copy of this order. No costs.

Member (A)

Vice Chairman

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CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH

Date

Office Notes

Orders of Tribunal

### DRDERS ON M.A.s 44/94 AND 45/94

VR (MA)/ANV (MJ)
24.1.94

Heard Shri MV Rao for the applicants in MA 44/94. Condoning the delay in making application for extension of time, we allow M.A.45/94, three months time is expended to comply with the orders of this Tribunal as sought for by the applicants.

MAs are disposed or accordingly.

Sd-

MEMBER (J)

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MEMBER (A)

TRATIVE TRIES

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Apprional Bench

BANGALORE